

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 229 of 2012&  
IA No. 368 of 2012**

**Dated : 13<sup>th</sup> December, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Reliance Infrastructure Ltd.**

**... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. J.J. Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtaza**

**Counsel for the Respondent(s):**

**Mr. Buddy A. Ranganadhan for R-1  
Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Sitesh Mukherjee  
Mr. Avijeet Kr. Lala  
Mr. Anusha Nagarajan for R.2**

**ORDER**

We have heard the learned counsel for the parties for some time in I.A. No. 368 of 2012

Post the I.A. No. 368 of 2012 for further hearing on **16.01.2013**. In the meantime, it is open to the Respondents to file the reply to the main Appeal after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/sm**